

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO.37/94 in O.A.NO.1229/93

Between:

Date of Order: 24-6-94.

S.Bhaskara Rao

...

Applicant.

And.

1. Sri M.R.Sivaraman, Secretary to Govt.,  
Ministry of Finance, (Dept. of Revenue)  
New Delhi.
2. Sri R.K.Chakravarthy, Collector of  
Central Excise, Basheerbagh,  
Hyderabad.

Respondents.

Counsel for the Applicant : Mr.K.S.R.Anjaneyulu, Advocate.

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC.

CORAM:

HON'BLE SRI A.B.GORTHI : MEMBER (ADMN.)

AND

HON'BLE SRI T.CHANDRASEKHAR REDDY : MEMBER (JUDL.)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

As per the judgment dated 2-12-1993 in O.A.1229/93, we have held that, "it is proper to require R-1 to dispose of the disciplinary proceedings in regard to the charge memo dated 12.9.1991, by 30-4-1994, failing which 50% of DCRG has to be released to the applicant by 15.5.1994." As the disciplinary proceedings had not been completed by 30-4-1994 and as the respondents had failed to pay 50% of the DCRG as directed by us, the present CP is filed. When the CP came up for hearing, Shri K.S.R.Anjaneyulu, counsel for the petitioner submitted that the respondents had paid 50% of the DCRG on 20.6.1994. We are satisfied that the direction given by this Tribunal had been substantially complied with. So, in view of this position, the C.P. is dismissed.

*Amulya*  
DEPUTY REGISTRAR (J) CC

To

1. Sri M.R.Sivaraman, Secretary to Government, Ministry of Finance, (Dept. of Revenue), New Delhi.
2. Sri R.K.Chakravarthy, Collector of Central Excise, Basheerbagh, Hyderabad.
3. One copy to Mr.K.S.R.Anjaneyulu, Advocate CAT, Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC., CAT, Hyderabad.
5. One spare copy.

YLKR

*2/7/94*